

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 139 of 2020

IN THE MATTER OF:

Deepak Miglani & Anr.

....Appellants

Vs.

Seikom Infracom Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellants: Mr. Sonal Anand and Mr. Aayush Sai, Advocates

For Respondents:

ORDER
(Virtual Mode)

01.09.2020: Due to technical error Learned Counsel for the Respondent could not join. He is on Caveat. However, Learned Counsel for the Appellant has joined.

Hence, the matter is adjourned, let the matter be fixed for Admission as fresh case on **02nd September, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[V.P. Singh]
Member (Technical)

sa/nn